



\$~78

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ CRL.M.C. 1980/2024

MUSHTAQ AHMAD LONE @ MUSHTAQ AALAM ...Petitioner

Through: Mr.Vishesh Wadhwa, Ms.Swadha
Gupta and Mr.Vishwam Mishra,
Advocates

versus

STATE NCT OF DELHI & ORS.Respondents

Through: Mr.Zoheb Hossain and Mr.Manish
Jain, SPP with Mr.Azaz Mushtaque,
Mr.Sai M.Sud, Mr.Vivek Gurnani and
Mr.Kartik Sabharwal, Advocates for
respondent No.3/ED.

CORAM:

HON'BLE MR. JUSTICE ANOOP KUMAR MENDIRATTA

ORDER

%

07.10.2024

CRL.M.A. 30162/2024

An application under Section 528 of the Bharatiya Nagarik Suraksha Sanhita, 2023 ('BNSS') has been preferred on behalf of petitioner for early hearing.

Issue notice. Learned SPP for respondent No.3/ED appears on advance notice and accepts notice.

None appears on behalf of respondent No.1/State and respondent No.2/NIA.

Notice be issued to respondent No.1 and 2 by all permissible modes on necessary steps being taken by learned counsel for the petitioner, returnable on date already fixed i.e. 04.11.2024.

List on 04.11.2024.

ANOOP KUMAR MENDIRATTA, J

OCTOBER 7, 2024/v